

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1393 /ND/2019

In the matter of :

Diamond Traexim (P) Ltd

.. PETITIONER

Vs.

Victory Infraprojects (P) Ltd

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 31.7.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble member (Technical)

For the Petitioner /Op. Creditor : Mr. Abhishek Anand, Mr. Tushar Tyagi, Advocates
For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present. Pursuant to the directions dated 07.6.2019, it is represented that the Corporate Debtor has been served through Dasti process. Perusal of the record placed at Annexure A-3 dated 19.6.2019, it is seen that an affidavit has been filed but it does not disclose the name of the recipient and also does not contain the name and designation of the person receiving on ~~behalf~~ ^{behalf} of the Corporate Debtor. P

In the circumstances, the petitioner is directed to take notice through Post as well as notice through this Tribunal, for which, the petitioner should take necessary steps within 7 days from today.

Post the matter on 25.9.2019.

-sd-

(K.K. VOHRA)
MEMBER (TECHNICAL)

-sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit